HARYANA VIDHAN SABHA

BILL NO. 12—H.L.A. OF 2024

THE HARYANA CONSOLIDATION OF PROJECT LAND (SPECIAL PROVISIONS) AMENDMENT BILL, 2024

A

BILL

further to amend the Haryana Consolidation of Project Land (Special Provisions) Act, 2017.

Be it enacted by the Legislature of the State of Haryana in the Seventy-fifth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Consolidation of Project Land (Special Provisions) Amendment Act, 2024.

Short title.

2. For section 3 of the Haryana Consolidation of Project Land (Special Provisions) Act, 2017, the following section shall be substituted, namely:-

Substitution of section 3 of Haryana Act 28 of 2017.

"3. Consolidation of project land.- Where the State Government or any agency owns or has purchased seventy percent or more of the total project land in a particular area falling in one or more revenue estates and the remaining is left out pockets of private land, the State Government may consolidate the total project land to ensure the viability of such project."

STATEMENT OF OBJECTS AND REASONS

In the Haryana Consolidation of Project Land (Special Provision) Act, 2017 (Haryana Act No. 28 of 2017), the objects are to make special provisions to consolidate left out pockets of land for setting up a project and for the matters connected there with or incidental thereto. The principal Act was amended by the Haryana Consolidation of Project Land (Special Provisions) Amendment Act, 2020 (Haryana Act No. 15 of 2020) and Section 3 of the principal Act was substituted by inserting the words 'or has taken on lease' before the words 'seventy percent'. However, various CWPs have been filed on inserting this provision of land to be taken on lease as well, by the State or its agency, while counting seventy percent or more project land under its ownership. Accordingly, to avoid repeated litigation and by taking a harmonious view, it has been felt necessary to restore the original provision of section 3 by deleting the words "or has taken on lease" before the word 'seventy percent' by completely substituting the ibid section in the principal Act.

The Haryana Consolidation of Project Land (Special Provision) Amendment Bill, 2024 is aimed to achieve the above objects.

DUSHYANT CHAUTALA, Deputy Chief Minister, Haryana.

Chandigarh: The 25th February, 2024.

R. K. NANDAL, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 25th February, 2024, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

Extract from the Haryana Consolidation of Project Land (Special Provisions) Act, 2017. Section 3-Consolidation of project land.

Where the State Government or any agency owns or has purchased seventy percent or more of the total project land in a particular area falling in one or more revenue estates and the remaining is left out pockets of private land, the State Government may consolidate the total project land to ensure the viability of such project.

10926—H.V.S.—H.G.P.—Pkl.